

had been created to give greater promotion opportunities to Junior Engineers. The rules for promotion of Junior Engineer to Assistant Engineer provide that the basis of promotion has to be "selection on merit-cum-seniority basis". Therefore, if a senior person does not qualify as against his junior, it cannot be called that he has been wrongly passed over.

(c) and (d). 892 civil and 122 electrical Junior Engineers are such who are senior to some of the Junior Engineers promoted as Asstt. Engineers. These officers will again be considered for promotion against future vacancies from time to time.

(e) Action for conducting the second cadre review in respect of the cadre of Junior Engineers in the CPWD has been initiated. It is difficult to anticipate Government decision at this stage.

Disposal of cases by Delhi Industrial Tribunal/Labour Courts

2973. SHRI VIJOY KUMAR YADAV : Will the Minister of LABOUR be pleased to state :

(a) whether the Delhi Industrial Tribunal/Labour Courts have prepared a priority list of disputed cases to dispose them of expeditiously ;

(b) if so, whether the Presiding Officers have also decided not to give adjournment of priority list cases ; and

(c) the effective steps taken by Government for early settlement of these cases ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) : (a) According to the Delhi Administration, a priority list has been prepared.

(b) Yes, Sir. Ordinarily, adjournments are not given in old cases.

(c) The following steps are being taken for expediting the disposal of pending cases :

(i) The norms for disposal of cases by Presiding Officers has been fixed and the disposal of old cases is being periodically monitored ;

(ii) Periodical meetings of the Presiding Officers of the Industrial Tribunal/Labour Courts are convened to review the pendency and the Presiding Officers are asked to give top priority for disposal of old cases by giving early dates for hearing.

(iii) The cases are transferred from the Court having larger pendency to Courts having smaller pendency.

(iv) One new Labour Court was set up last year and the same started functioning from December, 1987.

[Translation]

Compensation paid to Farmers in Rajasthan Under Crop Insurance Scheme

2974. SHRI PRABHU LAL RAWAT : Will the Minister of AGRICULTURE be pleased to state :

(a) the amount paid to the farmers in Rajasthan under Crop Insurance Scheme ;

(b) whether the farmers who had got their crops insured through cooperative bodies are getting the full benefit of it ;

(c) if not, the reasons therefor and the manner in which they have been benefited ; and

(d) whether equal amount has been given to all the farmers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) The indemnity claims paid to the insured farmers in Rajasthan under the Comprehensive Crop Insurance Scheme (CCIS) is Rs. 13.50 lakhs and Rs. 1932.72 lakhs in Rabi 1985-86 and Kharif 1986 seasons respectively.

(b) to (d). All farmers availing crop loans from Cooperative Credit Institutions, Commercial Banks and Regional Rural Banks (RRBs) for raising crops covered under the scheme are eligible for payment of compensation. The CCIS is an area based Scheme. If the actual average yield for a given crop for a defined area for a season falls short of the threshold yield fixed for that area then each of the insured farmer of